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PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 15th February 1939.

No. 398-P.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

POLICE.

New Delhi, the 26th January 1939.

No. 20/1/39. A general competitive examination for admission to Indian Police will be held by the Federal Public Service Commission at Allahabad, Bombay, Calcutta, Patna and Peshawar, beginning

on Friday, the 1st September 1939, and the following vacancies will be filled on the result thereof in the several selection areas :—

(a) United Provinces	...	...	2
(b) Bombay and Sind	...	...	1
(c) Bengal	...	...	2
(d) Bihar and Orissa	...	...	1
(e) North-West Frontier Province	...	...	1

2. A limited competitive examination will be held on the same date and jointly with the general examination at Calcutta and Madras, under Part III-A of the Indian Police (Recruitment) Rules, 1927, as amended, for the following vacancies :—

(i) Bengal	...	One for a Muhammadan.
(ii) Madras	...	Two for candidates from the Scheduled Classes.

If, however, no suitable candidates belonging to the scheduled classes are forthcoming, the candidates shall be recruited by competitive examination open to all communities.

3. A candidate must be eligible to appear in a selection area for which an examination has been announced.

For the vacancies mentioned in 1 (b) above, candidates both from Bombay and Sind, and for the vacancy mentioned in 1 (d) above, candidates from both Bihar and Orissa are eligible to compete.

4. The qualifications of candidates, and the subjects, for both examinations, will be as prescribed in the rules and regulations appended hereto.

5. Candidates selected for admission will be informed at what time and place they should present themselves.

6. Candidates are required to submit their applications in duplicate. Every application must be on the prescribed form and must reach the office of the Collector* or Deputy Commissioner of the District in which candidate resides, or, if he is resident in a State in India, of the Political Officer or Agent, on or before the 1st April, 1939. Applications will be forwarded by the Collector,* Deputy Commissioner, Political Officer or Political Agent, as the case may be, to the Provincial Government of the Governor's province in the selection area for which the applicant is a candidate. Copies of the Application Form, together with the Rules, Regulations and Syllabus of the examination, may be obtained from the Provincial Government of the Province, or the Political Officer or Agent, as the case may be.

NOTE.—Candidates who are in Government service at the time of application (whether in a permanent or temporary capacity) should obtain and attach to the applications the permission of the Head of their Departments in accordance with the orders contained in the Government of India, Home Department, notification no. F. 510-31-Establishments, dated the 7th June 1931.

7. Any person who has appeared at an examination the passing of which will render him eligible to appear at the Indian Police Examination, but has not been informed of the result, may apply for admission to the latter examination. A candidate who intends to appear at such a qualifying examination may also apply, provided the qualifying examination is to be concluded before the commencement of the Indian Police Examination. His application will be accepted provisionally if he is eligible in all other respects and he will be required to furnish before the 1st July 1939, to the Provincial Government, or thereafter to the Federal Public Service Commission, but not later than the date on which the results are ready for communication to the Government of India, proof of having passed such qualifying examination.

*In the case of Calcutta, the Commissioner of Police.

8. Candidates must have been born not earlier than the 2nd August 1915, and not later than the 1st August 1919. THESE AGE LIMITS CAN IN NO WAY BE RELAXED.

9. No allegation that an Application Form or a letter respecting such form has been lost or delayed in the post will be considered unless the person making such allegation produces a Post Office Certificate of posting. Candidates who delay their applications till a late date do so at their own risk.

10. A Candidate for whom a declaration under section 262(3) of the Government of India Act, 1935, is necessary [see rule 6(ii)] should take immediate steps to obtain the requisite declaration. He will not be appointed unless he has obtained the declaration.

11. Candidates should state the name of the examination for which they have applied in all correspondence with the Federal Public Service Commission.

12. Only successful candidates will be examined medically. Candidates are recommended to consult a Civil Surgeon as to their physical fitness before entering for the examination. The Regulations for physical examination are published for the convenience of candidates and in order to enable them to ascertain the probability of their coming up to the required physical standard.

F. H. PUCKLE,

Secy. to the Govt of India.

The Indian Police (Recruitment) Rules, 1927, as subsequently amended.

PART III.

APPOINTMENT BY GENERAL COMPETITIVE EXAMINATION IN INDIA.

6. A candidate must be a male and either—

(i) a British subject of Indian domicile whose father (if alive) is a British subject, or a subject of a State in India, or (if dead) was at the time of his death either a British subject or a subject of a State in India, or a person in the permanent service of the Crown, or a person who had retired from that service, or

(ii) a subject of an Indian State in respect of whom a declaration has been made under section 262(3) of the Government of India Act of 1935.

Provided that in the case of a British subject the requirements of this rule may be waived by the Secretary of State if he is satisfied that their observance would occasion exceptional hardship, and the candidate is so closely connected by ancestry or upbringing with His Majesty's dominions as to justify special treatment.

7. A candidate must be in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of the duties of a member of the Indian Police, and a candidate who is found after examination by a Medical Board not to satisfy these requirements will not be appointed.

8. A candidate must satisfy the Federal Public Service Commission that his character is such as to qualify him for employment in the Indian Police.

9. A candidate must have attained the age of 20 and not have attained the age of 22* on the first day of August in the year in which he is selected for admission to the Competitive Examination.

10. A candidate must hold a Degree of a University† approved by the Governor General in Council or have passed the Diploma Examination in the 1st or 2nd Division from the Aligarh College, Lahore, the Mayo College, Ajmer, the Daly College, Indore, the Rajkumar College, Rajkot, or the Rajkumar College, Raipur, or have passed the Cambridge Higher School Certificate examination. In exceptional cases the Federal Public Service Commission may, on the recommendation of the Provincial Government, treat as a qualified candidate a candidate who, though not possessing any of the foregoing qualifications, has passed examinations conducted by other institutions of a standard which in the opinion of the Federal Public Service Commission justifies his admission to the examination.

* NOTE.—For the examination to be held in September 1932 the maximum age of a candidate must not exceed 24 on the 1st day of August 1932.

† The following Universities have been approved by the Governor-General in Council, viz. :—

<i>Indian Universities.</i>	Liverpool, London, Manchester, Oxford, Sheffield and Wales.
Any University incorporated by an Act of the Central or a Provincial Legislature in India.	<i>Scotch Universities.</i>
The Mysore University.	The Universities of Aberdeen, Edinburgh, Glasgow and St. Andrews.
The Osmani University.	<i>Irish Universities.</i>
<i>English and Welsh Universities.</i>	The University of Dublin (Trinity College).
The Universities of Birmingham, Bristol, Cambridge, Durham, Leeds,	The Queen's University of Belfast.

11. (1) For the purposes of the examination the Governor General in Council shall constitute selection areas, and every candidate shall be assigned to an area, in which he is resident or in which he is treated as resident.

(2) For the purpose of these rules a candidate is resident in the selection area in which his parents (or surviving parent) have their permanent residence at the date of his application, or, if both his parents are dead, in the selection area in which he himself ordinarily resides otherwise than for the purpose of his own education provided that the Federal Public Service Commission may in special circumstances allow a candidate to be treated as resident in another selection area.

(3) Each of the selection areas mentioned in sub-rule 2 of this rule shall include such Indian States or parts of an Indian State or States, as the Governor General in Council may consider to be most closely united, having regard to considerations of race, language, etc., to the parts of British India included in the selection area.

(4) A candidate who has competed, or has been accepted as eligible to compete, in any one selection area cannot thereafter compete in any other selection area.

12. (1) In each selection area a Selection Committee shall be constituted by the Provincial Government and shall perform in accordance with arrangements made by the Provincial Government and approved by the Federal Public Service Commission the functions hereinafter assigned to it. Every Selection Committee shall include at least one unofficial member. The Federal Public Service Commission shall be entitled to appoint one of their members to act as a member of any Selection Committee.

(2) For the purpose of this rule the Provincial Government means the Provincial Government of the Governor's province which constitutes, or is included in, the selection area.

(3) The Selection Committee shall examine every application from a candidate assigned to the area for which they have been constituted, and shall interview every candidate who appears to be qualified under these rules for appointment to the Indian Police.

(4) The Selection Committee shall make a list of those persons whom they recommend for admission to the examination. They shall include in the list no candidate whom, having regard to his personality, character, physique and general suitability as shown by his previous career, they do not consider in all respects suited for appointment to the Indian Police in the selection area. They shall also exclude

from the list any candidate with regard to whom they are satisfied that he will not qualify in the written examination. The Selection Committee shall award, in respect of the interview to those candidates whom they recommend for admission to the examination, marks not exceeding the number of marks mentioned in the regulations made under these rules and the marks so awarded shall be added to the marks gained at the written examination.

(5) Each Selection Committee shall send its list of recommended candidates to the Provincial Government, who shall forward it to the Federal Public Service Commission with such observations as they may desire to make. The candidates so recommended shall be admitted to the examination unless they are disqualified under the rules or are excluded by the Federal Public Service Commission on the recommendation of the Provincial Government. To every candidate selected for admission to the examination, the Federal Public Service Commission shall give a certificate of having been so selected and no person to whom such certificate has not been given shall be admitted to the examination.

13. No recommendations except those invited in the form of application will be taken into consideration. Any attempt on the part of a candidate to obtain support for his application by other means may disqualify him for selection.

14. The Competitive Examination shall be conducted in accordance with regulations made by the Governor General in Council and such fees may be charged to candidates as may be prescribed in those regulations.

15. A list of the candidates shall be made out for each area in order of their proficiency as disclosed by the aggregate marks finally awarded to each candidate and in that order so many of the candidates up to the determined number of appointments in each area as are found by the Federal Public Service Commission to be qualified by examination shall be declared to be successful candidates for the Indian Police, provided that the Governor General in Council is satisfied that they are duly qualified in other respects.

PART IIIA.

APPOINTMENT BY LIMITED COMPETITIVE EXAMINATION IN INDIA.

16. (1) Candidates for appointment under this Part shall possess the qualifications required of candidates for appointment under

Part III and such additional communal or other qualifications as may be specified by the Governor General in Council, and shall be selected and appointed in the manner prescribed by the rules contained in Part III, all the provisions of which shall, save as provided in this rule, be applicable. The examination of candidates for appointment under this Part shall be held either jointly with the examination held under Part I or separately, as the Federal Public Service Commission may decide. If the examination is held jointly a separate list of candidates to be appointed under this Part shall be made in accordance with Rule 15 for each area affected.

(2) When announcing that a limited competitive examination is to be held jointly with a general competitive examination, the Governor General in Council may also announce that the making of appointments by means of that examination will be contingent or conditional upon the result of the general competitive examination to be held jointly with it; and, in such cases, the appointments, if any, to be made by means of the limited competitive examination shall be made in accordance with the terms of such announcement.

Regulations made by the Governor-General in Council under the Indian Police (Recruitment) Rules, 1927, as subsequently amended.

1. Candidates shall apply before such date, to such person and in such manner as the Governor-General in Council shall prescribe.

2. (a) The Governor-General in Council has constituted the following selection areas :—

- (1) The Presidency of Madras and Coorg.
- (2) The Presidency of Bombay and Sind.
- (3) The Presidency of Bengal.
- (4) The United Provinces and Ajmer-Merwara.
- (5) The Punjab, Baluchistan and Delhi.
- (6) Bihar.
- (7) Orissa.
- (8) The Central Provinces.
- (9) Assam.
- (10) The North-West Frontier Province.

(b) The Indian States have been allocated as follows :—

Group no.	Indian States.	Selection Areas.
1	Mysore ...	Madras and Bombay.
2	Hyderabad ...	Bombay, Central Provinces and Madras.
3	Western India States, Gujrat and Deccan States.	Bombay.
4	Kashmir and States in the Punjab States Agency except Khairpur and Tehri (Garhwal).	Punjab.
5	Rajputana States ...	Bombay, United Provinces and Punjab.
6	Central India States	Bombay, Central Provinces and United Provinces.
7	Gwalior ...	Central Provinces, United Provinces and Bombay.
8	Baluchistan States ...	Punjab.
9	Manipur...	Assam.
10	North-West Frontier States.	North-West Frontier Province.
11	Sikkim ...	Assam and Bengal.
12	States in the Eastern States Agency except Cooch Bihar and Tripura.	Central Provinces and Bihar and Orissa.
13	Madras States ...	Madras.
14	Khairpur States ...	Sind.
15	Tehri (Garhwal), Rampur, Benares.	United Provinces.
16	Cooch Bihar, Tripura.	Bengal

3. Before the written examination is held, there will be a *viva voce* test by a Selection Committee (*Vide* Rule 12) the maximum number of marks for which will be 400.

The candidates admitted to the written examination will be examined in India, at such time and such place or places as the

Governor-General in Council shall direct, in the following subjects each of which will carry the marks noted against it:—

Section A.—To be taken by all candidates:—

	Marks.
(1) (a) English, Paper I 150 (Essay).	
(b) English, Paper II ...	150
(2) Geography ...	150
(3) Indian History ...	150
(4) Elementary Mathematics	150
(5) General Knowledge ...	150

Section B.—Candidates are allowed to take not more than two of the following:—

(6) Sanskrit ...	200
(7) Arabic ...	200
(8) Persian ...	200
(9) Latin ...	200
(10) French ...	200
(11) Physics ...	200
(12) Chemistry ...	200
(13) Botany ...	200
(14) Zoology ...	200
(15) Higher Mathematics ...	200
(16) Political Economy ...	200
(17) English Language and Literature.	200
(18) Constitutional Law ...	200
(19) Criminal Law and Procedure.	200
(20) British History ...	200

4. The standard and syllabus of the examination shall be such as the Federal Public Service Commission shall prescribe and the Commission shall, if they think it desirable, determine what shall be the qualifying marks in all or any of the subjects of examination.

5. From the marks assigned to candidates in each subject such deduction will be made as the Federal Public Service Commission may consider necessary in order to secure that no credit is allowed for merely superficial knowledge.

6. If a candidate's handwriting is not easily legible a deduction will be made on this account from the total marks otherwise accruing to him.

7. Credit will be given for good English, including orderly, effective and exact expression combined with due economy of words, in all the subjects of the examination and not only in the papers which are specially devoted to English.

8. Candidates must pay the following fees :—

A—To the Federal Public Service Commission—

- (i) Rs. 7-8-0 with the application form,
- (ii) Rs. 50 immediately on receipt of an admission certificate from the Federal Public Service Commission.

(Only Treasury Receipts for these amounts will be accepted by the Federal Public Service Commission.)

B—To the Provincial Government—

Rs. 16 before examination by a Medical Board in the case of successful candidates.

No claim for a refund of these fees will be entertained, nor will they be held in reserve for subsequent examination or selection.

NOTE 1.—When a limited competitive examination is held jointly with a general one, a candidate for both need submit only one application (but in duplicate) and pay only one application fee.

NOTE 2.—The attention of candidates is drawn to the following extract from the Agreement which successful candidates, if appointed as probationers, are required to sign after appointment :

"That he will continue in the service of the Government at any place or places to which he may be ordered from time to time to proceed, and will at all times employ himself, wholly, efficiently and diligently under the orders and instructions of the Government, and of the officers who may be placed over him, as an officer of Police."

The 9th February 1939.

No. 545-C.—The following notification by the Government of Bengal is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

The 3rd January 1939.

No. 19-P.—In exercise of the power conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), the Governor is pleased to declare all copies, wherever found, of an Urdu pamphlet entitled "Chand Ghalat Ilzamon Ka Jawab (reply to some false allegations)", by Dr. Manzoor Ahmed, M.A., Secretary, Calcutta Mass Contact Sub-Committee, Bengal Provincial Congress Committee, of 99, Prem Chand Boral Street, Calcutta, and printed at the Indian National Press at no. 8, Eden Hospital Road, Calcutta, and published by the same from the same place to be forfeited to His Majesty on the ground that it appears to the Governor

that the said pamphlet, particularly the passages at pages 3 to 4 and 20 to 24, contains words of the nature described in clauses (d) and (h) of sub-section (1) of section 4 of the said Act, that is to say, words which bring into hatred and contempt the Government established by law in British India and excite disaffection towards the said Government, and promote feelings of enmity or hatred between different classes of His Majesty's subjects, i.e., between the English and the Indians.

By order of the Governor,

H. J. TWYNAM,

Secy. to the Govt. of Bengal.

The 9th February 1939.

No. 547-C.—The following notifications by the Government of the Punjab are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

GENERAL.

Lahore, the 29th December 1938.

No. A-7 (7) 19-S.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of issue no. 43 of the Gurmukhi "KIRTI-LEHR", Meerut, U.P., dated the 11th December 1938, printed by Comrade Harmindar Singh American, editor-printer-publisher, at the Azad Press, Meerut, and published by him from the office of the "Kirti-Lehr" 145/1, Western Kutchery Road, Meerut, on the ground that it contains matter of the nature described in clause (d) of sub-section (1) of section 4 of the said Act.

Lahore, the 5th January 1939.

No. A-7 (7) 19-S.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to his Majesty all copies, wherever found, of issue no. 44 of the Gurmukhi "KIRTI-LEHR", Meerut, U.P., dated the 18th December 1938, printed by Comrade Harmindar Singh (American), editor-printer-publisher, at the Azad Press, Meerut, and published by him from the office of the "Kirti-Lehr", 145/1, Western Kutchery Road, Meerut, on the ground that it contains matter of the nature described in clause (d) of sub-section (1) of section 4 of the said Act.

By order of the Governor of the Punjab,

J. D. PENNY,

Chief Secy. to Govt., Punjab.

The 9th February 1939.

No. 549-C.—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

POLICE DEPARTMENT.

CANCELLATION.

Lucknow, 21st January 1939.

No. 6908/VIII—1590.—In exercise of the power conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), read with section 21 of the General Clauses Act, 1897 (Act X of 1897), the Provincial Government is pleased to rescind notification no. 2813/VIII—1590, dated September 23, 1931, declaring to be forfeited to His Majesty every copy of the pamphlet in Hindi entitled "Swarajya Alha", written and published by Ladli Prasad Srivastava, Secretary of the Jhansi District Kisan and Mazdoor Sangh, and printed by Babu Bhagwan Das Gupta at the Balwant Printing Press, Jhansi.

By order of the Governor,

C. W. GWYNNE,

Chief Secretary.

The 9th February 1939.

No. 551-C.—The following notification by the Chief Commissioner, Delhi, is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

Delhi, the 12th September 1938.

No. F. 53/38-General.—In exercise of the powers conferred by section 99-A of the Code of Criminal Procedure, 1898, the Chief Commissioner is pleased to declare to be forfeited to His Majesty every copy, wherever found, of the pamphlet in Hindi entitled "Radha Krishna", written by Gian Chandra "Guru" and printed at the Gargya Printing Works, Gali Murgha, Chowri Bazar, Delhi, and of other documents containing copies, reprints or translations of, or extracts from, the said book on the ground that it contains matter the publication of which is punishable under section 153-A of the Indian Penal Code, as it tends to promote feelings of enmity or hatred between different classes of His Majesty's subjects.

E. M. JENKINS,

Chief Commissioner, Delhi.